

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1020 OF 2017 IN
DFR NO. 3883 OF 2017**

Dated: 22nd November, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

In the matter of:

**Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Nikita Choukse

Counsel for the Respondent(s) :

ORDER

(IA No. 1020 of 2017 – for Urgent Listing)

We noticed that the defects have not been cured. The learned counsel for the Applicant/Appellant is directed to cure the defects on or before 30.11.2017.

List the matter on **01.12.2017**.

**(Justice N.K. Patil)
Judicial Member**

**(I. J. Kapoor)
Technical Member**

mk/vt